

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 314/MP/2023

Coram:

**Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K.Singh, Member**

Date of Order: 14th March, 2024

In the matter of

Petition under Section 66 of the Electricity Act, seeking deferment of Temporary-General Network Open Access under General Network Access Regulations 2022 issued by the Central Electricity Regulatory Commission.

And

In the matter of

Power Exchange India Limited,

8th Floor, 901, Sumer Plaza,
Marol Maroshi Road, Marol Andheri (East)
Mumbai – 400059 India.

... **Petitioner**

Vs

Grid Controller of India Limited,

B-9 (1st Floor), Qutub Institutional Area,
Katwaria Sarai,
New Delhi-110016

...**Respondent**

Parties present:

Shri Sakia Chaudhary, Advocate, PXIL
Shri Shriya Gambhir, Advocate, PXIL
Shri Anil Kale, PXIL
Shri subhedu Mukherjee, NLDC
Shri Gajender Singh, NLDC
Shri D. Majumdar, NLDC
Shri Alok Mishra, NLDC

ORDER

The Petitioner, Power Exchange India Limited, has filed the present Petition with the following prayers:

“(a) Defer the implementation of T-GNA framework to a future date qua power exchanges, till the directions are received from this Hon’ble Commission to enable development and testing of appropriate modules in ‘PRATYAY’ system;

(b) Provide appropriate directions on margin framework principles to facilitate ease of transacting in Term Ahead Market Contracts;

(c) Direct T-GNA grantees to schedule power on day ahead basis for full quantum transacted in Term Ahead Market Contract executed at Petitioner's power exchange platform;

(d) Direct NLDC to furnish details of residual GNA and/or T-GNA quantum available with market participants prior to start of bidding window to enable collection of transmission charges from T-GNA grantees;

(e) Considering the uncertainty regarding principles for configuration and/or reconfiguration of bid area on dynamic basis, implementation of T-GNA provision should be made co-terminus with implementation of Market Coupling;

(f) Consider implementation of T-GNA co-terminus with implementation of Market Coupling envisaged to be implemented under provision of PMR 2021 that requires considerable change in operating modules of 'PRATYAY' system;

(g) Pass such other order(s) that this Commission may deem fit to remove difficulties and allow implementation of the above."

2. The case was called out for the hearing on 5.3.2024. During the course of the hearing, the Commission observed that since the Commission has notified the T-GNA Regulations, which came into force with effect from 1.10.2023, the purpose of filing the present Petition has become infructuous. In response, the learned counsel for the Petitioner sought permission to withdraw the instant Petition. The learned counsel prayed to adjust the filing fees paid in the present Petition against the Petition to be filed in the future.

3. In view of the submission of the Petitioner, the Petitioner is permitted to withdraw the present Petition. The filing fees paid in the present Petition shall be adjusted against the Petition to be filed by the Petitioner in the future.

4. Learned counsel for the Petitioner sought permission to file on an affidavit certain other issues pertaining to the implementation of the GNA for consideration of

the Commission. The Commission directed the Petitioner to submit its proposal in this regard separately.

5. Accordingly, Petition No. 314/MP/2023 is disposed of as withdrawn.

**Sd/-
(P.K.Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(Jishnu Barua)
Chairperson**